

The Lok Sabha re-assembled after lunch at fifty-five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair].

BUSINESS ADVISORY COMMITTEE

TWENTIETH REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to move:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 9th September, 1981."

MR. DEPUTY-SPEAKER: Motion moved;

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 9th September, 1981."

Three members have given notice of amendments.

PROF. MADHU DANDAVATE (Rajapur): I beg to move:

That in the Motion,—

add at the end—

"subject to modification—

That the report be referred back to the Business Advisory Committee so that the issue of violation of the instructions of the Union Minister for Petroleum and Chemicals by the Chief Minister of Maharashtra in selling 63 lakh litres of alcohol to different States at an extra price of Rs. 5 per litre for collection of funds could be included in the items for discussion." (1)

MR. DEPUTY-SPEAKER: Shri Niren Ghosh,

SHRI SOMNATH CHATTERJEE: (Jadavpur): He is coming, Sir.

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move: That in the Motion,—

add at the end—

"Subject to modification:—

That the report be referred back to the Business Advisory Committee with the following recommendations:

that the Committee find time to discuss:

(1) the Government of India's decision to go in for a loan of Rs. 5,000 crores from the International Monetary Fund;

(2) the failure of the Government to release the Dearness Allowance due to the Government employees;

(3) statement of the Chief Minister of Maharashtra, Mr. A.R. Antulay that the CIA was involved in demanding his ouster as Chief Minister." (3)

PROF. MADHU DANDAVATE: Sir, I have already moved my amendment. I would like to make a brief observation on this amendment. The newspapers on 5th September, 1981 have already given the information that the Finance Minister of West Bengal has publicly declared that though the Union Minister for Petroleum and Chemicals had instructed the Maharashtra Government that they should sell 65 lakh litres of alcohol to various States, what the Chief Minister did was....

SHRI P. VENKATASUBBAIAH: Are we going into the merits of the entire matter? Let him confine himself to the report of the Business Advisory Committee.

PROF. MADHU DANDAVATE: Rule 290 allows the motion to be discussed for half an hour and each member can take not more than five minutes. I am perfectly within my right. The West Bengal Finance Minister had already announced and publicly declared that whereas the Union Minister for Petroleum and Chemicals had already instructed the Maharashtra Government that they should sell 65 lakh litres of alcohol to various States, what the Chief Minister of Maharashtra did was, the Maharashtra Government sold 1 lakh litres each to Karnataka and Gujarat and for the rest, the information given by the West Bengal Finance Minister is, that he charged Rs. 5 extra per litre in order to collect funds, for what purpose, the Chief Minister alone knows. As a result of that, West Bengal suffered a lot. Recently the Chief Minister has already confirmed that Bengal was not given the requisite quota because of that statement that was made by the Finance Minister. This is highly objectionable. I want this issue to be discussed in the House and therefore, I want the entire report to be referred back to the Business Advisory Committee.

SHRI NIREN GHOSH (Dum Dum): I beg to move?

That in the Motion,—
add at the end—

"subject to modification—

That the Report of the Business Advisory Committee be sent back to the Committee for consideration and inclusion of following items:—

1. Role and function of the Governors.
2. The role of Home Ministry in Garhwal bye-election." (2)

The role and function of the Governors throughout the year, have become a subject of bitter controversy because they have been reduced to the status of minions and schemers on behalf of the Central Government. He, Whoever differs from them is not tolerated. Shri Raghukul Tilak had

been given the sack. The way it has been manoeuvred to ease out Shri T. N. Singh, who is universally regarded as a non-partisan man, a man of integrity, honesty and objective in his approach, shows that there is an ulterior motive to topple the Left front Government and impose President's rule and have rigged elections after some time.

About the role of the Home Ministry in the Garhwal elections, the Home Minister himself camped there for 15 days. Police force from neighbouring States were inducted without the knowledge of the Election Commissioner. The bye-election has been countermanded. If this is the role of the Home Ministry, the country is bound to proceed towards wreck and ruin.

SHRI GEORGE FERNANDES (Muzaffarpur): You will recall that the Finance Minister has repeatedly said that it is not possible for him to disclose just now what the conditions of the IMF loan are. And if I remember a right, he made the point that it was not in public interest just now to disclose the terms on which the loan was being secured. However, we have seen in the last few weeks that there have been a lot of reports on it. Some of them have emanated from Washington; some of them put out in this country by people who have some links with the International Monetary Fund and people who have served with the IMF. Now, one discovers that the New York Times is being used to tell the people in India what are the terms of the sell-out which the Government of India is going in for. This morning's press has quoted some extracts from the 'New York Times' report. I just read one sentence:

"The Times said India has agreed with the IMF on targets for the expansion of domestic credit in the next three years, the size of Government deposits, the rate of monetary increase and the balance of payments. The targets are secret but they are not as stringent as

[Shri Niren Ghosh]

those required of other countries borrowing from the IMF."

In other words, we are gradually being told through the international press now what are the terms under which the Government of India is going in for this loan or for the kind of sell out as we have called it. There are certain things which are happening within the country also. The rupee in terms of the dollar has gone down by 15 per cent. There is now adequate circumstantial evidence to believe that the Home Minister's action in issuing the Essential Services Maintenance Ordinance is prompted not by the exigencies of the situation within the country but by the International Monetary Fund requiring the Government of India to deal with the workers within the country.

So, I insist that the Finance Minister must not only make a statement but, since Parliament is now due to adjourn at the end of next week, the question of the IMF loan must be debated in this House. There can be no compromise on this question.

The second point I want to make pertains to the dearness allowance to the Government employees. You will have noticed that the cost of living index for working class has shot up to 447 points, an all-time high. The instalments of dearness allowance have become due to the Government employees, one due since April. The dearness allowance becomes due when the prices have gone up. I know very well that people sitting in the Government, who are totally ignorant of the conditions under which dearness allowance is paid, propound the theory that if the dearness allowance is paid, the prices are bound to go up. Prices do not go up because the dearness allowance is paid; in fact, the dearness allowance is paid only after the prices have gone up. Now three instalments of dearness allowance have become due, one instalment from April, another instalment from June and now the July instalment has also

become due. We, therefore, insist that there should be a discussion especially because in the last few weeks Government has been indulging in arm twisting of the Government employees. There is the threat of the Essential Services Maintenance Bill. We will deal with when it is taken up. There is a meeting of the Joint Consultative Machinery (JCM), the members are summoned, when they arrive here, they are informed that the meeting is not taking place. Informal discussions take place when some select members of the JCM are persuaded to accept that DA need not be paid in cash, they are made to agree to some kind of impounding idea, which Government are apparently trying to sell to these people. We, therefore, insist on a discussion on the question of dearness allowance so that the employees of government and various other institutions which depend for DA on the Government announcement are not deprived of their money.

The third point relates to Shri Antulay.

MR. DEPUTY-SPEAKER: We discussed it.

SHRI GEORGE FERNANDES: I am not discussing Shri Antulay. I am only wanting a discussion on Shri Antulay. He has come out with a very interesting statement—I do not know what to call it; so very simply call it an interesting statement—where he has come, he has come out with the discovery that the entire campaign against him, as he calls it, is engineered by a foreign hand. We know that the people on the other side are accustomed to seeing hands, because it is the hand that got them here. Since the hand got them here in the first instance, they see hands in any thing that happens anywhere in the country. He has discovered the hands of CIA in this campaign against him.

We also learn from the newspapers that Shri Antulay has submitted his resignation. It has been sent apparently to the Prime Minister, though the person who should be accepting

the resignation is the Governor of Maharashtra. If the resignation is with the Prime Minister, what is holding her hand? Who is holding her hand and preventing her from accepting the resignation? Is there any foreign hand involved, which is preventing the acceptance of the resignation of Shri Antulay, which is now in the hands of the Prime Minister? We would certainly like to have a full-fledged discussion on this question, so that we do not have this stinking scandal of Shri Antulay constantly coming up in this House. I know that at 5 O' Clock there is a discussion in the Rajya Sabha. This House has a lot of more interesting, a lot of more important and a lot of more urgent business to attend to, but we would like to get rid of this Shri Antulay problem. We would therefore insist that we do have a discussion of this, unless the Prime Minister immediately accepts his resignation, and gives him the sack.

SHRI P. VENKATASUBBAIAH: Hon. Prof. Madhu Dandavate has raised the question of electoral reform. This matter was discussed here through a motion. The question of price rise and other matters were also brought here on a motion by the Finance Minister and it was discussed threadbare.

Shri Niren Ghosh raised the question of the role of the Governor. The Government never violates any article of the Constitution. With regard to the role and the functions of the Governor, the provision and conventions are already there, which are being observed. So, I need not say anything.

Garwhal was discussed through a motion here. Shri Harikesh Bahadur got tired of it. Therefore, this question has been entrusted to Shri Niren Ghosh.

SHRI NIREN GHOSH: It has not been discussed here.

MR. DEPUTY-SPEAKER: Perhaps, you were away from the House at that time. A question was put about electoral reform.

SHRI P. VENKATASUBBAIAH: Electoral reform has been discussed here.

Sir, about the International Monetary Fund loan and also the dearness allowance, currently the Demands for Grants (General) are being discussed in this House and Shri George Fernandes who is a very eminent parliamentarian, can bring this to the notice of this House and participate very effectively in the discussion.

About Shri Antulay, he has taken the press into confidence. Whatever has been said is not relevant now for our discussion, though he would like to highlight the problems in the manner in which they were brought out in the press or discussed in the Maharashtra Assembly.

So, we are not inclined to accept the amendments and I request the honourable House to adopt the Report without any amendments.

MR. DEPUTY-SPEAKER: Prof. Dandavate, you are not pressing your amendment?

PROF. MADHU DANDAVATE: No, Sir. I am pressing.

MR. DEPUTY-SPEAKER: Let the Lobbies be cleared—

Lobbies have been cleared.

Now I put amendment moved by Prof. Madhu Dandavate to the vote of the House.

The question is:

That in the Motion,—

add at the end—

“subject to modification—

That the report be referred back to the Business Advisory Committee so that the issue of violation of the instructions of the Union Minister for Petroleum and Chemicals by the Chief Minister of Maharashtra in selling 63 lakh liters of alcohol to different

[Mr. Deputy Speaker]
states at an extra price of Rs. 5 per
litre for collection of funds could be
included in the items for discussion."
(1).

The Lok Sabha divided:

Division No. 2]

AYES

15.17 hrs.

Acharia, Shri Basudeb
Barman, Shri Palas
Basu, Shri Chitta
Bhattacharyya, Shri Sushil
Bhim Singh, Shri
Biswas, Shri Ajoy
Chakraborty, Shri Satyasadhan
Chandra Pal Singh, Shri
Chatterjee, Shri Somnath
Chaudhuri, Shri Tridib
Choudbury, Shri Saifuddin
Dandavate, Prof. Madhu
Das, Shri R. P.
Digamber Singh, Shri
Fernandes, Shri George
Ghosh, Shri Niren
Ghosh Goswami, Shrimati Bibha
Giri, Shri Sudhir
Gupta, Shri Indrajit
Halder, Shri Krishna Chandra
Hannan Mollah, Shri
Harikesh Bahadur, Shri
Hasda, Shri Matilal
Imbichibava, Shri E. K.
Jatiya, Shri Satyanarayan
*Jha, Shri Kamal Nath
Jharkhande Rai, Shri
Kashyap, Shri Jaipal Singh
Lawrence, Shri M. M.
Madhukar, Shri Kamla Mishra
Mahata, Shri Chitta
Maitra, Shri Sunil
Mandal, Shri Mukunda

Mandal, Shri Sanat Kumar
Masudal Hossain, Shri Syed
Mehta, Prof. Ajit Kumar
Mhalgi, Shri R. K.
Misra, Shri Satyagopal
Modak, Shri Bijoy
Mukherjee, Shri Samar
Nihal Singh, Shri
Pal, Prof. Rup Chand
Parulekar, Shri Bapusaheb
Paswan, Shri Ram Vilas
Rahi, Shri Ram Lal
Rai, Shri M. Ramanna
Rajan, Shri K. A.
Rajda, Shri Ratansinh
Rajesh Kumar Singh, Shri
Riyan, Shri Bajju Ban
Roy, Shri A. K.
Roy, Dr. Saradish
Roy Pradhan, Shri Amar
Saha, Shri Ajit Kumar
Saha, Shri Gadadhar
Sen, Shri Subodh
Shamanna, Shri T. R.
Shastri, Shri Ramavatar
Shejwalkar, Shri N. K.
Singh, Shri B. D.
Surya Narayan Singh, Shri
Unnikrishnan, Shri K. P.
Varma, Shri Ravindra
Yadav, Shri Vijay Kumar
Zainal Abedin, Shri

NOES

Ahmed, Begum Abida
Ahmed, Shri Kamaluddin
Anuragi, Shri Godil Prasad
Arakal, Shri Xavier
Bansi Lal, Shri
Behera, Shri Rasabehari
Bhagwan Dev, Acharya
Bhardwaj, Shri Parasram

*Wrongly Voted for AYES.

Bhoi, Dr. Krupasindhu
 Bhole, Shri R. R.
 Bhuria, Shri Dileep Singh
 Brijendra Pal Singh, Shri
 Chakradhari Singh, Shri
 Chandra Shekhar Singh, Shri
 Chennupati, Shrimati Vidya
 Chingwang Konyak, Shri
 Choudhury, Shri A. B. A. Ghani Khan
 Daga, Shri Mool Chand
 Das, Shri A. C.
 Dennis, Shri N.
 Dev, Shri Sontosh Mohan
 Dubey, Shri Bindeshwari
 Era, Anbarasu, Shri
 Era Mohan, Shri
 Ghufan Azam, Shri
 Gireraj Singh, Shri
 Gulsher Ahmed, Shri
 Jadeja, Shri Daulatsinbji
 Jai Narain Roat, Shri
 Jain, Shri Bhiku Ram
 Jain, Shri Viridhi Chander
 Jamilur Rahman, Shri
 Jena, Shri Chintamani
 Kamakshaiiah, Shri D.
 Khan, Shri Malik M. M. A.
 Kidwai, Shrimati Mohsina
 *Kodiyan, Shri P. K.
 Kosalram, Shri K.T.
 Kuchan, Shri Gangadhar S.
 Kunwar Ram, Shri
 Laskar, Shri Nihar Ranjan
 Madhuri Singh, Shrimati
 Mahajan, Shri Y.S.
 Mallick, Shri Lakshman
 Mallikarjun, Shri
 Mayathevar, Shri K.
 Mishra, Shri Umakant
 Misra, Shri Nityananda
 Mohanty, Shri Brajamohan
 Motilal Singh, Shri

Murthy, Shri M. Rajashekbara
 Murthy, Shri M. V. Chandrashekbara
 Muzaffar Hussain, Shri Syed
 Nagina Rai, Shri
 Nahata, Shri B. R.
 Naik, Shri G. Devaraya
 Namgyal, Shri P.
 Narayana, Shri K. S.
 Nebru, Shri Arun Kumar
 Netam, Shri Arvind
 Nihalsinghwal, Shri G. S.
 Panigrahi, Shri Chintamani
 Panika, Shri Ram Pyare
 Parahi, Shri Kesbaorao
 Patel, Shri Ahmed Mohammed
 Patel, Shri C. D.
 Patil, Shri A. T.
 Patil, Shri Balasaheb Vikhe
 Patil, Shri Chandrabhan Athare
 Patnalk, Shrimati Jayanti
 Pilot, Shri Rajesh
 Poojary, Shri Janardhana
 Potdukhe, Shri Shantaram
 Quadri, Shri S. T.
 Rahim, Shri A. A.
 Ramulu, Shri H. G.
 Ran Vir Singh, Shri
 Rane, Shrimati Sanyogita
 Rao, Shri Jalagam Kondala
 Rao, Shri M. S. Sanjeevi
 Rathod, Shri Uttam
 Ravani, Shri Navin
 Reddy, Shri G. Narasimha
 Reddy, Shri K. Vijaya Bhaskara
 Reddy, Shri M. Ram Gopal
 Sankhavar, Shri Ashkaran
 Satish Prasad Singh, Shri
 Shailani, Shri Chandra Pal
 Shanmugam, Shri P.
 Sharma, Shri Kali Charan
 Sharma, Shri Mundar
 Sharma, Shri Nand Kishore

Sharma, Shri Nawal Kishore
 Sharma, Shri Pratap Bhanu
 Shastri, Shri Hari Krishna
 Sidnal, Shri S. B.
 Singh, Dr. B. N.
 Solanki, Shri Babu Lal
 Soren, Shri Hari Har
 Sparrow, Shri R. S.
 Sultanpuri, Shri Krishan Dutt
 Sunder Singh, Shri
 Tayyab Hussain, Shri
 Tewary, Prof. K. K.
 Thakur, Shri Shivkumar Singh
 Thorat, Shri Bhausaheb
 Tripathi, Shri R. N.
 Venkataraman, Shri R.
 Venkatasubbaiah, Shri P.
 Vyas, Shri Girdhari Lal
 Wagh, Dr. Pratap

MR. DEPUTY-SPEAKER: Subject to correction, the result of the division is: Ayes 65; Noes 111.

The motion was negatived.

MR. DEPUTY-SPEAKER: Now, I put Amendment No. 2 moved by Shri Niren Ghosh to vote.

The question is:

That in the Motion,—

add at the end—

Subject to modification—

That the Report of the Business Advisory Committee been sent back to the Committee for consideration and inclusion of the following items:—

1. Role and Function of the Governors.

2. The role of Home Ministry in Garhwal bye-election. (2)

The Lok Sabha divided:

Division No. 3)

AYES

Acharia, Shri Basudeb
 Barman, Shri Palas
 Basu, Shri Chitta
 Bhattacharyya, Shri Sushil
 Bhim Singh, Shri
 Biswas, Shri Ajoy
 Chakravorty, Shri Satyasadhan
 Chandra Pal Singh, Shri
 Chatterjee, Shri Somnath
 Chaudhuri, Shri Tridib
 Choudhury, Shri Saifuddin
 Dandavate, Prof. Madhu
 Dandavate, Shrimati Pramila
 Das, Shri R. P.
 Digamber Singh, Shri
 Fernandes, Shri George
 Ghosh, Shri Niren
 Ghosh Goswami, Shrimati Bibha
 Giri, Shri Sudhir
 Halder, Shri Krishna Chandra
 Hannan Mollah, Shri
 Harikesh Bahadur, Shri
 Hasda, Shri Matilal
 Imbichibava, Shri R. K.
 Jatiya, Shri Satyanarayan
 Jharkhande Rai, Shri
 Kashyap, Shri Jaipal Singh
 Kodiyan, Shri P. K.
 Lawrence, Shri M. M.
 Madhukar, Shri Kamla Mishra
 Mahata, Shri Chitta
 Maitra, Shri Sunil
 Mandal, Shri Mukunda
 Mandal, Shri Sanat Kumar
 Mehta, Prof. Ajit Kumar
 Mhalgi, Shri R. K.
 Modak, Shri Bijoy

15.28 hrs.

The following Members also recorded their votes:

AYES: Sarvashri Rasheed Masood, Ajit Bag and P. K. Kodiyan;

NOES: Sarvashri Zail Singh, Birbel and Kamal Nath Jha.

Mukherjee, Shri Samar
 Nihal Singh, Shri
 Pal, Prof. Rup Chand
 Parulekar, Shri Bapusaheb
 Paswan, Shri Ram Vilas
 Rahi, Shri Ram Lal
 Rai, Shri M. Ramanna
 Rajan, Shri K. A.
 Rajda, Shri Rajansinh
 Rajesh Kumar Singh, Shri
 Rasheed Masood, Shri
 Riyan, Shri Baju Ban
 Roy, Shri A. K.
 Roy, Dr. Saradish
 Roy Pradhan, Shri Amar
 Saha, Shri Ajit Kumar
 Saha, Shri Gadadhar
 Sarangi, Shri R. P.
 Sen, Shri Subodh
 Shamanna, Shri T. R.
 Shastri, Shri Ramavatar
 Shejwalkar, Shri N. K.
 Singh, Shri B. D.
 Surya Narayan Singh, Shri
 Turkey, Shri Pius
 Unnikrishnan, Shri K. P.
 Varma, Shri Ravindra
 Yadav, Shri Vijay Kumar
 Zainal Abedin, Shri

NOES

Ahmed, Begum Abida
 Ahmed, Shri Kamaluddin
 Anuragi, Shri Godij Prasad
 Appalanaidu, Shri S. R. A. S.
 Arakal, Shri Xavier
 Baitha, Shri D. L.
 Bansj Lal, Shri
 Behera, Shri Rasabehari
 Bhagat, Shri H.K.L.
 Bhagwan Dev, Acharya
 Bhakta, Shri Manoranjan
 Bhardwaj, Shri Parasram
 Bhoi, Dr. Krupesindhu
 Bhole, Shri B. R.

Bhuria, Shri Dileep Singh
 Birbal, Shri
 Brijendra Pal Singh, Shri
 Chakradhari Singh, Shri
 Chandra Shekher Singh, Shri
 Chaturvedi, Shrimati Vidyawati
 Chennupati, Shrimati Vidya
 Chingwang Konyak, Shri
 Choudhury, Shri A.B.A. Ghanj Khan
 Daga, Shri Mool Chand
 Das, Shri A. C.
 Dennis, Shri N.
 Dev, Shri Sontosh Mohan
 Dubey, Shri Bindeshwari
 Dubey, Shri Ramnath
 Era Anbarasu, Shri
 Era Mohan, Shri
 Ghufraan Azam, Shri
 Gireraaj Singh, Shri
 Gulsher Ahmed, Shri
 •Jadeja, Shri Daulatsinhji
 Jai Narain Roat, Shri
 Jain, Shri Bhiku Ram
 Jain, Shri Virdhi Chander
 Jamilur Rahman, Shri
 Jena, Shri Chintamani
 Jha, Shri Kamaaj Nath
 Kamakshaiah, Shri D.
 Khan, Shri Malik M.M.A.
 Kidwai, Shrimati Mohsina
 Kosalram, Shri K. T.
 Kuchan, Shri Gangadhar S.
 Kunwar Ram, Shri
 Laskar, Shri Nihar Ranjan
 Madhuri Singh, Shrimati
 Mahajan, Shri Y. S.
 Mallik, Shri Lakshman
 Mallikarjun, Shri
 Mayathevar, Shri K.
 Mishra, Shri Ram Nagina
 Mishra, Shri Umakant
 Misra, Shri Nityananda
 Mahanty, Shri Brajamohan
 Motilal Singh, Shri

Murthy, Shri M. Rājashekhara
 Murthy, Shri M. V. Chandrashekhara.
 Muzaffar Hussain, Shri Syed
 Nagina, Rai, Shri
 Naik, Shri G. Devaraya
 Namgyal, Shri P.
 Narayana, Shri K. S.
 Nehru, Shri Arun Kumar
 Netam, Shri Arvind
 Nihalsinghwalā, Shri G. S.
 Panday, Shri Kedar
 Pandey, Shri Krishna Chandra
 Panigrahi, Shri Chintamani
 Panika, Shri Ram Pyare
 Pardhi, Shri Kesharao
 Patel, Shri Ahmed Mohammed
 Patel, Shri C. D.
 Patil, Shri A. T.
 Patil, Shri Balasaheb Vikhe
 Patil, Shri Chandrabhan Athare
 Patnaik, Shrimati Jayanti
 Pattabhi Rama Rao, Shri S.B.P.
 Phulwariya, Shri Virda Ram
 Pilot, Shri Rajesh
 Poojary, Shri Janardhana
 Potdukhe, Shri Shantaram
 Quadri, Shri S. T.
 Rahim, Shri A. A.
 Ran Vir Singh, Shri
 Rane, Shrimati Sanyogita
 Rao, Shri Jalagam Kondāla
 Rao, Shri M. S. Sanjeevi
 Rathod, Shri Uttam
 Ravani, Shri Navin
 Reddy, Shri G. Narsimha
 Reddy, Shri K. Vijaya Bhaskara
 Reddy, Shri M. Ram Gopal
 Satish Prasad Singh, Shri
 Satya Deo Singh, Prof.

Sawant, Shri T. M.
 Shailani, Shri Chandra Pal
 Shanmugam, Shri P.
 Sharma, Shri Chiranjil Lal
 Sharma, Shri Kalj Charan
 Sharma, Shri Mundar
 Sharma, Shri Nand Kishore
 Sharma, Shri Nawaj Kishore
 Sharma, Shri Pratap Bhanu
 Shastri, Shri Hari Krishna
 Sidnal, Shri S. B.
 Singh, Dr. B. N.
 Solanki, Shri Babu Lal
 Soren, Shri Hari Har
 Sparrow, Shri R. S.
 Sultanpuri, Shri Krishan Dutt
 Sunder Singh, Shri
 Tayyab Hussain, Shri
 Tewary, Prof. K. K.
 Thakur, Shri Shivkumar Singh
 Thorat, Shri Bhausaheb
 Tripathi, Shri R. N.
 Varma, Shri Jai Ram
 Venkataraman, Shri R.
 Venkatasubbaiah, Shri P.
 Verma, Shrimati Usha
 Vyas, Shri Girdharj Lal
 Wagh, Dr. Pratap
 Wasnik, Shri Balkrishna Ram-
 chandra
 Yadav, Shri Ram Singh
 Zail Singh, Shri

MR. DEPUTY-SPEAKER: Subject to correction, the result* of Division is Ayes 66; Noes 128. The amendment is negatived.

The motion was negatived.

MR. DEPUTY-SPEAKER: Shri George Fernandes. I think you are also pressing.

*The following Members also re-corded their votes:

AYES: Sarvshri Indrajit Gupta, Masudal Hussain, Satyagopal Misra and Ajit Bag;

NOES: Sarvshri H. G. Ramula, Ashkaran Sankhwar, B. R. Nahata and K. A. Swami

SHRI GEORGE FERNANDES: Yes. The Finance Minister has now come. Why don't you ask him to make a statement on both the IMF and the DA?

MR. DEPUTY-SPEAKER: Mr. Venkatasubbaiah has already replied.

SHRI GEORGE FERNANDES: It is now your time to study the report and the terms that you are apparently accepting. (*Interruptions*).

MR. DEPUTY-SPEAKER: I shall now put the amendment moved by Shri George Fernandes to the vote of the Houses.

The question is:

"That in the Motion—

add at the end—

"subject to modification—

That the report be referred back to the Business Advisory Committee with the following recommendations:

that the Committee find time to discuss:

(1) the Government of India's decision to go in for a loan of Rs. 5,0000 crores from the International Monetary Fund;

(2) the failure of the Government to release the Dearness Allowance due to the Government employees;

(3) Statement of the Chief Minister of Maharashtra Mr. A. R. Antulay that the CIA was involved in demanding his ouster as Chief Minister;"

The Lok Sabha divided.

Division No. 4)

15.55 hrs.

AYES

Asharia, Shri Basudeb
Barman, Shri Palas
Basu, Shri Chitta
Bhattacharyya, Shri Sushil
Bhim Singh, Shri
Biswas, Shri Ajoy
Chakraborty, Shri Satyasadhan
Chandra Pal Singh, Shri
Chatterjee, Shri Somnath
Chaudhuri, Shri Tridib
Choudhury, Shri Saifuddin
Dandavate, Prof. Madhu
Dandavate, Shrimati Pramila
Das, Shri R. P.
Digamber Singh, Shri
Fernandes, Shri George
Ghosh, Shri Niren
Ghosh Goswami, Shrimati Bibha
Giri, Shri Sudhir
Gupta, Shri Indrajit
Halder, Shri Krishna Chandra
Hannan Mollah, Shri
Harikesh Bahadur, Shri
Hasda, Shri Matilal
Imbichibava, Shri E. K.
Jatiya, Shri Satyanarayan
Jharkhande Raj, Shri
Kashyap, Shri Jaipal Singh
Kodiyan, Shri P. K.
Lawrence, Shri M. M.
Madhukar, Shri Kamla Mishra
Mahata, Shri Chitta
Maitra, Shri Sunil
Mandal, Shri Mukunda
Mandal, Shri Sanat Kumar
Masuda Hossain, Shri Syed
Mehta, Prof. Ajit Kumar
Mhargi, Shri R. K.
Misra, Shri Satyagopal
Modak, Shri Bijoy
Mukherjee, Shri Samar
Niha Singh, Shri

Pal, Prof. Rup Chand
 Parulekar, Shri Bapusaheb
 Paswan, Shri Ram Vilas
 Rahi, Shri Ram Lal
 Rai, Shri M. Ramanna.
 Rajan, Shri K.A.
 Rajda, Shri Ratansinh
 Rajesh Kumar Singh, Shri
 Rasheed Masood, Shri
 Riyan, Shri Bajju Ban
 Roy, Shri A. K.
 Roy, Dr. Saradish
 Roy Pradhan, Shri Amar
 Saha, Shri Ajit Kumar
 Saha, Shri Gadadhar
 Sarangi, Shri R. P.
 Sen, Shri Subedh
 Shakya, Shri Daya Ram
 Shastri, Shri Ramavatar
 Shejwalkar, Shri N. K.
 Singh, Shri B. D.
 Surya Narayan Singh, Shri
 Tirkey, Shri Pius
 Unnikrishnan, Shri K. P.
 Varma, Shri Ravindra
 Verma, Shri Chandradeo Prasad
 Yadav, Shri Vijay Kumar
 Zainal Abedin, Shri

NOES

Abbasi, Shri Kazi Jalil
 Ahmed, Begum Abida
 Ahmed, Shri Kamaluddin
 Anuragi, Shri Godil Prasad
 Appalanaidu, Shri S. R. A. S.
 Arakal, Shri Xavier
 Baitha, Shri D. L.
 Bansi Lal, Shri
 Behera, Shri Rasabehari
 Bhagat, Shri H. K. L.
 Bhagwan Dev, Acharya
 Bhakta, Shri Mangranjan
 Bhardwaj, Shri Parasram
 Bhoi, Dr. Krupasindhu

Bhuria, Shri Dileep Singh
 Birbai, Shri
 Brijendra Pal Singh, Shri
 Chakradhari Singh, Shri
 Chandra Shekhar Singh, Shri
 Chaturvedi, Shrimati Vidyawati
 Chennupati, Shrimati Vidya
 Chingwang Konyak, Shri
 Choudhury, Shri A. B. A. Ghani, Khan
 Daga, Shri Mool Chand
 Das, Shri A. C.
 Dennis, Shri N.
 Dev, Shri Sontosh Mohan
 Dubey, Shri Bindeshwari
 Dubey, Shri Ramnath
 Era Anbarasu, Shri
 Era Mohan, Shri
 Faleiro, Shri Eduardo
 Gandhi, Shri Rajiv
 Gireraj Singh, Shri
 Gulsher Ahmed, Shri
 Jadeja, Shri Daulatsinhji
 Jai Narain Roat, Shri
 Jain, Shri Bhiku Ram
 Jain, Shri Viridhi Chander
 Jamilur Rahman, Shri
 Jena, Shri Chintamani
 Jha, Shri Kamal Nath
 Kamakshaisah, Shri D.
 Khan, Shri Malik M.M.A.
 Kidwai, Shrimati Mohsina
 Kosalram, Shri K. T.
 Krishna, Shri S. M.
 Kuchan, Shri Gangadhar S.
 Kunwar Ram, Shri
 Lakappa, Shri K.
 Laskar, Shri Nihar Ranjan
 Madhuri Singh, Shrimati
 Mahajan, Shri Vikram
 Mahajan, Shri Y. S.
 Mallick, Shri Lakshman
 Mallikarjun, Shri
 Mayathevar, Shri K.
 Mishra, Shri Ram Nagina

Mishra, Shri Umakant
 Misra, Shri Harinatha
 Misra, Shri Nityananda
 Mohanty, Shri Brajamohan
 Motilal Singh, Shri
 Murthy, Shri M. Rajashekhara
 Murthy, Shri M. V. Chandrashekhara
 Muzaffar Hussain, Shri Syed
 Nahata, Shri B. R.
 Naik, Shri G. Devaraya
 Namgyal, Shri R.
 Narayana, Shri K. S.
 Netam, Shri Arvind
 Nihalsinghwala, Shri G. S.
 Panday, Shri Kedar
 Pandey, Shri Krishna Chandra
 Panigrahi, Shri Chintamani
 Panika, Shri Ram Pyare
 Parashar, Prof. Narain Chand
 Pardhi, Shri Keshao Rao
 Patel, Shri Ahmed Mohammed
 Patel, Shri C. D.
 Patil, Shri A. T.
 Patil, Shri Balasaheb Vikhe
 Patil, Shri Chandrabhan Athare
 Patnaik, Shrimati Jayanti
 Pattabhai Rama Rao, Shri S. B. P.
 Phulwariya, Shri Virda Ram
 Pilot, Shri Rajesh
 Poojary, Shri Janardhana
 Potdukhe, Shri Shantaram
 Quadri, Shri S. T.
 Rahim, Shri A. A.
 Ramtulu, Shri H. G.
 Ran Vir Singh, Shri
 Rane, Shrimati Sanyogita
 Rao, Shri Jalagam Kondala
 Rao, Shri M. S. Sanjeevi
 Rathor, Shri Uttam
 Ravani, Shri Navin

Reddi, Shri G. Narsimha
 Reddy, Shri K. Vijaya Bhaskara
 Reddy, Shri M. Ram Gopal
 Sankhwar, Shri Ashkar
 Satish Prasad Singh, Shri
 Satya Deo Singh, Prof.
 Sawant, Shri T. M.
 Shalini, Shri Chandra Pal
 Shanmugam, Shri P.
 Sharma, Shri Chiranjilal
 Sharma, Shri Kali Charan
 Sharma, Shri Mundar
 Sharma, Shri Nand Kishore
 Sharma, Shri Nawal Kishore
 Sharma, Shri Pratap Bhanu
 Shastri, Shri Dharam Dass
 Shastri, Shri Hari Krishna
 Sidnal, Shri S. B.
 Singh, Dr. B. N.
 Solanki, Shri Babu Lal
 Soren, Shri Hari Har
 Sparrow, Shri R. S.
 Sultanpuri, Shri Krishan Dutt
 Sunder Singh, Shri
 Swami, Shri K. A.
 Tayyab Hussain, Shri
 Tewary, Prof. K. K.
 Thakur, Shri Shivkumar Singh
 Thorat, Shri Bhausaheb
 Tripathi, Shri R. N.
 Varma, Shri Jai Ram
 Venkataraman, Shri R.
 Venkatasubbaiah, Shri P.
 Verma, Shrimati Usha
 Virbhadra Singh, Shri
 Vyas, Shri Giridhari Lal.
 Wagh, Dr. Pratap
 Wasnik, Shri Balkrishna Ramchandra

Yadav, Shri Ram Singh

Yusuf, Shri Mohamed

Zail Singh, Shri

MR. DEPUTY-SPEAKER: Subject to correction the result* of the division is: Ayes 70; Noes 140. The Amendment is negatived.

The motion was negatived.

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 9th September, 1981."

The motion was adopted.

15.36 hrs.

ESSENTIAL SERVICES MAINTENANCE BILL**

MR. DEPUTY-SPEAKER: Now we take up the legislative business.

Bill to be introduced. Mr. Zail Singh....

(Interruptions)

MR. DEPUTY-SPEAKER: After introduction of the Bill, we take up the notices under Rule 377.

Mr. Fernandes, you are raising a point of order.

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, I am on a point of order under 19A of the Speaker's Directions.

The Direction 19A says:

"A Minister desiring to move for leave to introduce a Bill shall give notice in writing of his intention to do so.

(2) The period of notice of a motion for leave to introduce a Bill under this direction shall be seven days unless the Speaker allows the motion to be made at shorter notice."

Under 19A the Speaker does have the power to waive this seven days' notice. I am aware of that.

MR. DEPUTY-SPEAKER: Still, what is your point of order?...

The Speaker has got powers.

SHRI GEORGE FERNANDES: We are not discussing that. We are aware of that. But what I am concerned with is that the statement of the Home Minister has now been circulated in justification of his move under 19B to get the waiver of this Rule that requires him to give us 7 days' notice.

Sir, everybody is agreed that this is a most important Bill that the Government is bringing forward in this session. I am not going into the merits of the Bill. When the motion is moved, those of us who have objection to this Bill will have our say. The point is: you look at the memorandum...

MR. DEPUTY-SPEAKER: What is your point of order? Which provision of the Rules has been infringed?

SHRI GEORGE FERNANDES: 19A.

MR. DEPUTY-SPEAKER: But you are making a speech now. ...

SHRI GEORGE FERNANDES: I have to make a speech. ...

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, there should be a time limit. How long does he want to waste the time of the House? You see 19B. The second proviso is very clear.

MR. DEPUTY-SPEAKER: Direction 19A (2) says:

*The following Members also recorded their votes:

AYES: Carvshri L. S. Tur and Ajit Bag.

NOES: Sarvshri Nagina Rai, Ghufan Azam and Amarinder Singh.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 10-9-81.